TRP

IN THE NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH, CHENNAI

CP/712/(IB)/CB/2017

Under Section 9 of the IB Code, 2016

In the matter of M/s. Bids Technology Private Limited

M/s. Moksha Marketing
(Sole Proprietorship)
(Operational Creditor)
V/s
M/s. Bids Technology Private Limited
(CIN: U52392KL2013PTC033955)
(Corporate Debtor)

Order delivered on: 13.04.2018

Coram:

K. Anantha Padmanabha Swamy, Member (Judicial) S. Vijayaraghavan, Member (Technical)

For the Petitioner/OC: *Shri. V. Srinivasan, Advocate* For the Respondent/CD: *Ex-Parte*

ORDER

Per: K. ANANTHA PADMANABHA SWAMY, MEMBER (J)

1. Under Consideration is a Company Petition filed by M/s. Moksha Marketing (in short, 'Petitioner/Operational Creditor') against M/s. Bids Technology Private Limited (in short, 'Respondent/Corporate Debtor') under section 9 of the Insolvency and Bankruptcy Code 2016 (In short, 'IB Code 2016') r/w Rule 6 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016 (for brevity, 'IB Rules 2016').

- 2. Before proceeding with this matter, it would be appropriate to make a note of background facts for the purpose of determination of this petition.
- 3. The Petitioner is an Operational Creditor (Sole Proprietor) and is engaged in the business of mobile accessories and other materials etc. whereas the Respondent is engaged in the business of dealing in all types of computers including hardware and software and also to sell, distribute, market, assemble, produce and procure export and imports etc.
- 4. Shri. V. Srinivasan, the learned counsel appearing on behalf of the Petitioner/OC submitted that the Respondent/CD approached and expressed its requirements for mobile accessories and other materials and accordingly, the Petitioner supplied the said products vide Invoice No. 65 dated 05.06.2015 for a sum of Rs. 4,85,602/- with a credit terms of 7 days against "C" form which is the proof of supply of materials by the Operational Creditor to Corporate Debtor. Copy of invoice and "C" form herewith marked as part of Annexure 1-A.
- 5. It is further submitted that the Respondent has outstanding due of Rs. 4,85,602/- towards payment to the Operational Creditor. Out of said amount the Corporate Debtor has made a part payment of Rs. 3,50,000/- (1,00,000/- on 31.07.2015 and 2,50,000/- on 06.08.2015).

There after no payments were made by the Corporate Debtor to the Operational Creditor.

- requests for settling the dues with the respondent and having waited for a long period of time for his legitimate dues, sent a Demand Notice dated 25.08.2017 as per the provisions under section 8 of the IB Code 2016 r/w Rule 5 of the IB Rules 2016 calling upon the respondent to make the payment of the outstanding dues of Rs. 2,07,288/- (Rs. 1,35,602/- inclusive of interest of Rs.71,686/- @ 24% p.a for the period from 14.06.2015 to 27.08.2017) and claimed has to be an Operational Creditor under the provisions of the IB Code 2016 and prayed to initiate Corporate Insolvency Resolution Process against the Respondent/CD.
- Operational Creditor to Respondent/CD at Registered office address which was not delivered. The proof of the same is also placed on file. Thereafter, as per the direction of this Bench, the Operational Creditor has also sent private notices to the Registered Office of the Corporate Debtor which were returned with an endorsement "No Such Address". The copy of the notice and track delivery report are placed on record along with an affidavit. It appears that the Corporate Debtor is deliberately avoiding to cause appearance in the matter

before this Adjudicating Authority. The Service of notice on the Corporate Debtor is held sufficient and the Respondent was set exparte vide order dated 07.03.2017 due to non-appearance on several occasions. It was further submitted by the petitioner that the Respondent has not made any payment towards the subject of debt amount. The petitioner has also placed on record proof of sending notices and its deliveries and also filed an affidavit and bank statement under section 9(3)(b)and 9(3)(c) of I & B Code. With a view to maintain a good relationship with the respondent, various gentle reminders were given by the petitioner in relation to the payment of debt, but there was no satisfactory outcome.

8. After hearing submissions of the counsel for the petitioner and having perused the record, this Adjudicating authority is satisfied that the petitioner has clearly made out the case by establishing that the Corporate Debtor has defaulted in payment of the dues on various occasions to the petitioner. Also, the petitioner has proved by placing overwhelming evidence viz. Invoices, Demand Notice, financial transactions and Bank statements that default has occurred which the Corporate Debtor was responsible to pay. We are of the opinion that the petitioner has established clearly that the amount in default committed by the corporate debtor is genuine and is supported by the

- the circumstances, having satisfied with the submissions put forth by the learned counsel for the petitioner, we hereby admit the instant petition.
- 9. The instant petition is admitted and we order the commencement of the Corporate Insolvency Resolution Process which shall ordinarily get completed within 180 days, reckoning from the day this order is passed.
- 10. We appoint Shri R. Aravindakshan Nair as Interim Resolution Professional (IRP) proposed by the Operational Creditor. There is no disciplinary proceedings pending against the IRP and his name is reflected in IBBI website. The IRP is directed to take charge of the Respondent/Corporate Debtor's management immediately. He is also directed to cause public announcement as prescribed under Section 15 of the I&B Code, 2016 within three days from the date the copy of this order is received, and call for submissions of claim in the manner as prescribed.
- 11. We declare the moratorium which shall have effect from the date of this Order till the completion of corporate insolvency resolution process for the purposes referred to in Section 14 of the I&B Code, 2016. We order to prohibit all of the following, namely:
 - (a) The institution of suits or continuation of pending suits or proceedings against the corporate debtor including execution

- of any judgment, decree or order in any court of law, tribunal, arbitration panel or other authority;
- (b) Transferring, encumbering, alienating or disposing of by the corporate debtor any of its assets or any legal right or beneficial interest therein;
- (c) Any action to foreclose, recover or enforce any security interest created by the corporate debtor in respect of its property including any action under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002);
- (d) The recovery of any property by an owner or lessor where such property is occupied by or in the possession of the corporate debtor.
- shall not be terminated or suspended or interrupted during moratorium period. The provisions of Sub-section (1) of Section 14 shall not apply to such transactions, as notified by the Central Government.
- 13. The IRP shall comply with the provisions of Sections 13 (2), 15, 17
 & 18 of the Code. The directors, Promoters or any other person associated with the management of Corporate Debtor are directed to extend all assistance and cooperation to the IRP as stipulated under

Section 19 and for discharging his functions under Section 20 of the I&B Code, 2016. Accordingly, the application is admitted.

- 14. The IRP is further directed to protect and preserve the value of the property of the Corporate Debtor as a going concern as a part of its obligation imposed under section 20 of the IB Code 2016 and perform all his duties strictly in accordance with the provisions of the IB Code 2016.
- 15. The Petitioner/OC as well as the Registry is directed to send the copy of this Order to IRP so that he could take charge of the Corporate Debtor's assets etc. and make compliance with this Order as per the provisions of I&B Code, 2016.
- **16.** The Registry is also directed to communicate this Order to the Operational Creditor and the Corporate Debtor.
- 17. The address details of the IRP are as follows: -

Shri. R. Aravindakshan Nair Reg. No: IBBI/IPA-003/N-00027/2017-2018/10187 Ashadha (Kuttara), Cheruthana P.O

Karuvatta, Karthikappally,

Alleppey District, Kerala-690517

E-Mail: kuttara@vahoo.co.in

Mobile No: 9495941781

S. vijayargham,

(S. Vijayaraghavan) Member (Technical)

(K. Anantha Padmanabha Swamy) Member (Judicial)

TJS

CHERNAI

Certified to be True Copy

N. SRIRAMASUBRAMANIAN ASSISTANT AS TRAR NATIONAL COMPANY AN TRIBUNAL CHENNALESCH

ORATE BH/ SID FLOOR